

**NATIONAL COMPANY LAW TRIBUNAL**  
**CUTTACK BENCH**  
**COURT No. 1**  
**VC AND PHYSICAL (HYBRID) MODE**

ITEM No. 107  
CP No. 96/CTB/2019  
CA No. 39/CB/2021  
CA No. 41/CB/2021  
IVN. PET. No. 3/CB/2023

**Proceedings under Section 241-242 Companies Act**

**IN THE MATTER OF:**

Rashmi Ranjan Rout & Ors.  
V/S  
Maa Charchika Cold Storage Pvt. Ltd.

.....Applicant

.....Respondent

**Order delivered on 03/07/2024**

**Coram:**

Shri H.V. Subba Rao, Hon'ble Member(J)  
Shri Balraj Joshi, Hon'ble Member(T)

**PRESENT:**

For the Applicant :.

For the Respondent :

**ORDER**

1. Board is discharged due to lack of time on account of demitting office by the Judicial Member today.
2. Matter adjourned to 23.08.2024.

Sd

**Balraj Joshi**  
**Member (Technical)**

Sd

**H.V. Subba Rao**  
**Member (Judicial)**